[Shri D. R. Chavan]

17 dated the 22nd July, 1966, relating to the Union territory of Delhi.

(5) Order No. 13A published In Notification No. S. O. 512 in Gazette of India dated the 6th February, 1967, making certain corrections in the Delimitation Commission's Order No. 13 dated the 23rd November, 1966, relating to the State of Punjab

[Placed in the Library. See No. LT-195/67].

NOTIFICATIONS UNDER THE ANDAMAN AND NICOBAR ISLANDS MOTOR VEHICLES RULES, ANNUAL ACCOUNTS OF MADRAS PORT TRUST AND ANNUAL REPORT OF HINDUSTAN SHIPYARD LIMITED

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): I beg to lay on the Table—

- (1) A copy each of the following Notifications making certain amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.—
 - (i) Notification No. 158/66/F. No. 68-332/66-Pub. published in Andaman and Nicobar Gazette dated the 5th December, 1966.
 - (ii) Notification No. 166/66/F. No. 68-261/66-Pub. published in Andaman and Nicobar Gazette dated the 27th December, 1966.

[Placed in the Library. See No. LT-196/67.]

(2) A copy of the Annual Accounts of the Madras Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of section 108 of the Major Port Trusts Act, 1963 [P'ared in the Library. See No. LT-197/ 67.] (3) A copy of the Annual Report of the Hindustan Shipyard Limited for the year 1965-66, along with the Audited Accounts and the comments of the Comptrollor and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956. [Placed in the Library. See No. LT-199/67].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri D. Ering): Sir, on behalf of Shri Shinde, I beg to lay on the Table—

- (1) A copy of the Report of the Indian Central Spices and Cashewnut Committee, for the period 1st April, 1965 to 30th September, 1965 (Hindi version). [Placed in the Library. See No. LT-198/67].
- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955.—
 - (i) The Sugarcane (Control)
 Amendment Order, 1967,
 published in Notification
 No. G. S. R. 35 in Gazette or
 India dated the 5th January, 1967.
 - (ii) G. S. R. 153 published in Gazette of India dated the 1st February, 1967, regarding ex-factory price of sugar.
- (iii) G. S. R. 381 published in Gazette of India dated the 16th March, 1967, regarding ex-factory price of sugar.

[Placed in the Library. See No. LT-208/67].